

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. C/443 /2008 – SM[BR]

Date 23/03/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C. NEW DELHI (IMPORT & GENERAL)
NEW CUSTOM HOUSE, NEAR I.G.I. AIRPORT, NEW
DELHI 110037.
C.C. NEW DELHI (IMPORT & GENERAL)

Appellant

Vs
Respondent

M/S CENTRAL ELECTRONICS LTD.

I am directed to transmit herewith a certified copy of Final order No 245 / 2009 –SM[BR], dated 17.3.2009
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

M/S CENTRAL ELECTRONICS LTD.

4, INDUSTRIAL AREA, SAHIBABAD-201010 (U.P.)

2. Adv. / Consult

NONE;-----

3 S.D.R

~~4 J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 Nidheshak publications, I.P.Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thvagarava Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-1

15 Office Copy

16 Guard file


Assistant Registrar
(SM Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, NEW DELHI, PRINCIPAL BENCH NEW DELHI

Customs Appeal No.443 of 2008-SM (BR)

[Arising out of Order-in-Appeal No.CC(A)CUS/I&G/D-I/129/08 dated 27.02.2008
passed by the Commissioner of Customs, New Delhi]

Date of Hearing/ Decision:17.03.09

For approval and signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

-
1. Whether Press Reporters may be allowed to see
CESTAT (Procedure) Rules, 1982.
 2. Whether it should be released under Rule 27 of the
CESTAT (Procedure) Rules, 1982 for publication
in any authoritative report or not? :
 3. Whether Their Lordships wish to see the fair copy
of the Order? :
 4. Whether Order is to be circulated to the Departmental
authorities? :

Commissioner of Customs, New Delhi

...Appellants

[Rep. by Shri M.M. Singh, DR]

Vs.

M/s. Central Elect.Ltd.

...Respondent

[Rep. by None.]

CORAM: **Hon'ble Mr. P.K. Das, Member (Judicial)**

Final Order No 245/09-SM(BR) Dated:17.3.2009
Per P.K. Das:

On a query from the Bench, Id. DR submits that COD clearance is
still pending.

2. In view of that, the appeal is dismissed for lack of COD clearance.
Revenue is at liberty to apply for restoration of the appeal as and when
COD clearance is available.

Order dictated & pronounced in the open court on 17.03.2009.

(P.K. Das)
Member (Judicial)

Ckp.